(c) if the answer to part (b) above be in the affirmative, what is the total amount realised by Government by sale of these watches?

Written Answers

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT): (a) and (b) Yes, Sir.

(c) The total amount realised by sale of confiscated watches during the period from May to October 1962 was Rs. 5,87,535.50 nP.

### CENTRAL ASSISTANCE FOR PROHIBITION

- \*253. Shri DEOKINANDAN NARAYAN: Will the Minister of Home Affairs be pleased to state:
- (a) the names of State Governments that have asked for grants for the introduction of complete prohibition in their States; and
- (b) whether any grant has so far been given to any State Government for introducing prohibition?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) Bihar, Kerala, Madhya Pradesh, Mysore, Punjab, Uttar Pradesh and West Bengal.

(b) No.

CENTRAL GRANT FOR CONSTRUCTING ROADS IN DACOIT-INFESTED DISTRICTS OF M.P.

•254. Shri R. S. KHANDEKAR: Will the Minister of Home Affairs be pleased to state:

- (a) how much amount Government have so far given to the Government of Madhya Pradesh for constructing roads in the dacoit-infested Chambal ravines of Bhind and Morena districts of Madhya Pradesh;
- (b) how much of it has been utilised; and 877 RS.—3.

(c) what is the reason for not utilising the full amount?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) to (c). The information is being collected and will be laid on the Table of the House.

### INCOME-TAX ASSESSEES AT GWALIOR

- \*255. SHRI R. S. KHANDEKAR: Will the Minister of Finance be pleased to state:
- (a) what is the number of incometax assessees on the general register at Gwalior;
- (b) what was the amount cf income-tax assessed on them during 1960-61 and 1961-62;
- (c) how much of it has so far been realised; and
- (d) what is the reason for not realising the entire amount?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT): (a) to (d) The information is being collected and will be placed on the Table of the House.

REPRESENTATIONS RECEIVED FROM CLASS
IV EMPLOYEES WORKING IN THE CENTRAL
EXCISE DEPARTMENT IN KERALA

**\***256. SHRIMATI DEVAKI GOPI-DAS: Will the Minister FINANCE be pleased to refer to the answer given to Unstarred Question No. 125 in the Rajya Sabha on 7th August, 1962 and state what action has been taken on the representations received from Class IV employees working in the Central Excise Department in Kerala regarding anomalies in the revision of their pay scales and fixation of pay as a result of the recommendations of thee Second Pay Commission?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT): The representations have been rejected.

## RECRUITMENT OF STAFF IN THE INDIAN OIL COMPANY

- \*257. SHRI B. K. GAIKWAD: Will the Minister of MINES AND FUEL be pleased to state:
- (a) whether any quota is reserved for persons belonging to the Scheduled Castes and Scheduled Tribes in the recruitment of staff in the Indian Oil Company;
  - (b) if not, the reasons therefor;
- (c) the total number of employees in the Company;
- (d) the total number of employees belonging to the Scheduled Castes and Scheduled Tribes in the Company;
- (e) the total number of posts advertised by the Company so far during 1962; and
- (f) the total number of candidates belonging to the Scheduled Castes and Scheduled Tribes selected for recruitment so far during 1962?

THE DEPUTY MINISTER IN THE MINISTRY OF MINES AND FUEL (Shri R. M HAJARNAVIS): (a) There is no reservation for and (b) Schedu ed Castes and Scheduled Tribes in the recruitment of staff in the Indian Oil Company. The company however, keeps in view the instructions regarding reservation orders applicable to Central Government Establishments, consistent with the maintenance of efficiency.

- (c) The total number of employees in the Company was 825 on 31-8-62.
  - (d) 13 on 1-4-62.
  - (e) 161.
- (f) Posts were advertised in July, August and October, 1962 and recruitment has not yet been completed.

#### MANUFACTURE OF LEAF SPRINGS

- \*258. SHRI V. M. CHORDIA: Will the Minister of Steel and Heavy Industries be pleased to state:
- (a) whether raw material necessary
   for the manufacture of leaf springs is in short supply;
- (b) if so, what are the reasons for creating new manufacturing capacity, when adequate resources are not available; and
- (c) what steps have so far been taken to explore fully the avenues for , the manufacture of leaf springs in the private sector?

THE MINISTER OF STEEL AND HEAVY INDUSTRIES (SHRI C. SUBRAMANIAM): (a) Yes, Sir,

- (b) Licences under the Industries (Development and Regulation) Act 1951 are not being granted for this item at present.
- (c) Automobile leaf spring are being produced at present only in the private sector, and the available capacity is being fully utilised consistent with the availability of foreign exchange.

# Application of certain features to all the Universities

- \*259. SHRI J. H. JOSHI: Will the Minister of Education be pleased to state:
- (a) whether the Central Board of Secondary Education have expressed the desirability of applying certain features common to all the universities in order to make the pattern of education, national; and
  - (b) if so, what are those features?

THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI): (a) and (b) The Curriculum Committee, set up by the Central Board of Secondary Education, has submitted a scheme of studies taking into account inter alia